



2026:AHC:36020

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 706 of 2026

Ghanshyam

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohan Kant Baghel
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Mohan Kant Baghel, learned counsel for the petitioner and Sri Hari Mohan Srivastava, learned Addl. C.S.C. for the state-respondents.

2. The instant writ petition has been filed for the following relief:-

"Issue a suitable writ, order or direction to respondent no.2 to decide the Board of Revenue, U.P. at Allahabad to decide the Revision No.3217/2018 (Ghanshyam and Others vs. State of U.P. and Others) filed by the petitioner, pending before him within the stipulated time."

3. Counsel for the petitioner states that revision filed by the petitioner, arising out of the proceeding under Section 198(4) of the U.P. Z.A. & L.R. Act, is pending before respondent no.2/Board of Revenue, U.P. at Prayagraj since 2018. He further placed the copy of the order sheet of the pending, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 18, 2026
C.Prakash

(Chandra Kumar Rai,J.)